

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 2167
TO BE ANSWERED ON 02.08.2021**

CONTRACT WORKERS IN GOVERNMENT AND PRIVATE INSTITUTIONS

**†2167. SHRI KUNWAR PUSHPENDRA SINGH CHANDEL:
SHRIMATI MALA RAJYA LAXMI SHAH:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the number of contract workers in Government and private institutions is increasing;**
- (b) whether a number of cases of workers not getting their monthly wages on time have also come to light and if so, the steps being taken by the Government to ensure that the workers get their wages on time;**
- (c) whether the number of workers getting injured in accidents while working in private companies has also increased and whether these labourers do not get proper compensation as they are working on contract;**
- (d) whether the Government has taken cognisance of accidents and casualties in various plants including industrial plants adjoining the border of Hamirpur of Uttar Pradesh of the country due to lack of regular maintenance of plants during Corona pandemic; if so, the details thereof; and**
- (e) whether the Government has taken cognisance of accidents taking place frequently and the cases of labourers not getting compensation; if so, the details thereof?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a): The number of Contract Labourers engaged during last 3 years in the central sphere based on the data of licences and registration certificate issued under Contract Labour (Regulation and Abolition) Act, 1970 is as under: -

Contd..2/-

Contract Labour as per Contract Labour (Regulation and Abolition) Central Rule, 1971 (on the basis of licences issued)

Year	Total No. of Contract Labour working under Central Sphere
2018	1178878
2019	1364377
2020	1324874

(b): **Regular inspections are carried out to ensure enforcement of the provisions of Minimum wages Act, 1948 and Payment of wages Act, 1936 by Central Industrial Relations Machinery (CIRM) in the central sphere. The details is as under: -**

Minimum Wages Act, 1948

Particulars	2018-19	2019-20	2020-21
Inspection Conducted	8327	7709	1664
Irregularities detected	61489	60528	11934
Irregularities Rectified	34465	23473	7244
Prosecutions Launched	2081	1633	441
Convictions	651	413	160

Payment of Wages Act, 1936

Particulars	2018-19	2019-20	2020-21
Inspection Conducted	2670	2598	675
Irregularities detected	20176	16803	3364
Irregularities Rectified	13502	9562	4009
Prosecutions Launched	413	321	119
Convictions	89	60	24

Contd..3/-

(c) to (e): The Central Government has enacted the Factories Act, 1948, for ensuring the occupational safety, health and welfare of the workers employed in the factories registered under the Factories Act, 1948. The provisions of the Factories Act, 1948 and the state factory rules framed there under are enforced by the respective State/UT's Government. Accidents occurred in the factories are enquired into and action is taken against the employer and prosecution cases filed before the Court. Compensation is paid to the workers under the Employees Compensation Act, 1923 who are injured/dead in the accidents. The details of accidents in the factories in the State of Uttar Pradesh during the last 5 years is as under:-

Year	Fatal			Non-fatal	
	No. of accidents	No. of deceased workers	No. of injured workers	No. of accidents	No. of injured workers
2017	49	61	07	39	52
2018	41	46	02	44	62
2019	41	45	0	35	51
2020	57	76	39	29	38
2021 (up to June, 21)	30	35	28	07	17

During the last 5 years there has been no accident in industrial plants in Hamirpur District.
